

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 1522
TO BE ANSWERED ON 28.07.2026**

ATROCITIES AGAINST SC COMMUNITIES

1522. SHRI RAJA A:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of cases registered under the SC and ST (Prevention of Atrocities) Act, 1989 during the last five years, along with the number of cases resulting in conviction, acquittal and pending trials, State-wise;
- (b) whether the Government has assessed the reasons for low conviction and prolonged trials in such cases, if so, the details thereof; and
- (c) the steps taken to ensure timely investigation, protection of victims and witnesses and effective implementation of the Act, including establishment of Special Courts mandated under the Act, State-wise?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI RAMDAS ATHAWALE)**

(a): National Crimes Record Bureau (NCRB), compiles and publishes, statistical data on crimes in its publication 'Crime in India'. The published reports are available till the year 2024. The details of the State-wise cases registered, convicted, acquitted and pending with courts for trials against SCs under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 are at **Annexure-I**.

(b) & (c): A Committee under the chairpersonship of Union Minister for Social Justice & Empowerment, which was constituted in the year 2006, also periodically reviews implementation of the Act in State/UTs. A total of 29 meetings have been held till date. The last meeting was held on 08.01.2026.

The Central Government also issues advisories, from time to time, to States/ UTs to implement the provisions of the SC and ST (PoA) Act, 1989 in letter and in spirit, with specific emphasis on setting up of Exclusive Special Courts for speedy trial of cases, sensitization of investigating officers, mass awareness programmes, low conviction rate.

Section 14 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, as amended by the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2015 (implemented with effect from 26.01.2016) provides for speedy trial of the cases. Under this new provision, the State Governments shall, with the concurrence of the Chief Justice of the High Court, establish an Exclusive Special Court for one or more districts, provided that in the districts where less number of cases under this Act

are recorded, the State Government shall, with the concurrence of the Chief Justice of the High Court, specify for such districts, the Court of Sessions to be a Special Court to try the offences under the Act. As per the information received from the States, 217 Exclusive Special Courts have been established in 15 States upto the year 2024. The State-wise details of Exclusive Special Courts established are at **Annexure-II**.

It is the duty of the State Government to establish adequate number of Courts to ensure that cases under this Act are disposed of within a period of two months, as far as possible. Further, to deliver the members of SCs and STs, a greater justice, protection of victims and witness as well as an enhanced deterrent to the offenders, the SC and ST (PoA) Act was amended as the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2015, enforced with effect from 26.01.2016. Vide this amendment, a new chapter on 'Rights of victims and witness' as Chapter IV A was added vide which it is the duty and responsibility of the State to provide protection to victims and witnesses.

State/UT-wise Cases Registered (CR), Cases Convicted (CON), Cases Acquitted (CAQ) and Cases Pending Trial at the end of the year (CPTEY) under Total of SCST (Prevention of Atrocities) Act under Crime against Scheduled Castes during 2020-2021

SL	State/UT	2020				2021			
		CR	CON	CAQ	CPTEY	CR	CON	CAQ	CPTEY
1	Andhra Pradesh	1948	37	320	5172	2010	19	339	6713
2	Arunachal Pradesh	0	0	0	2	0	0	0	2
3	Assam	28	0	3	15	13	0	0	18
4	Bihar	7368	12	43	48882	5842	48	106	53316
5	Chhattisgarh	316	23	13	1357	330	20	87	1586
6	Goa	2	0	0	22	4	0	1	24
7	Gujarat	1326	3	60	11064	1201	8	131	12064
8	Haryana	1210	6	42	2101	1628	44	131	2663
9	Himachal Pradesh	247	1	24	585	243	2	32	687
10	Jharkhand	666	14	33	1999	546	28	22	2407
11	Karnataka	1394	17	348	9010	1673	10	606	9941
12	Kerala	846	7	153	3541	948	42	368	4194
13	Madhya Pradesh	6899	538	584	26101	7213	720	1557	30763
14	Maharashtra	2569	39	280	11221	2503	45	360	13149
15	Manipur	0	0	0	3	0	0	0	3
16	Odisha	2046	5	131	14319	2327	1	144	16206
17	Punjab	165	4	20	285	200	6	18	350
18	Rajasthan	7017	572	421	16796	7524	583	636	19116
19	Sikkim	0	0	0	6	2	0	2	5
20	Tamil Nadu	1273	129	376	5308	1376	104	449	5780
21	Telangana	1959	13	328	4636	1770	30	334	5812
22	Tripura	2	0	0	1	3	0	0	1
23	Uttar Pradesh	12714	1820	591	57979	13146	1930	443	66803
24	Uttarakhand	87	0	0	308	123	0	2	393
25	West Bengal	109	0	2	721	108	0	7	836
26	Chandigarh	3	1	0	3	0	0	0	3
27	D&N Haveli and Daman & Diu	1	0	0	3	0	0	0	4
28	Delhi	69	0	1	330	136	0	2	426
29	Jammu & Kashmir	4	0	0	0	3	0	0	2
30	Puducherry	0	0	0	28	7	0	0	34
	TOTAL	50268	3241	3773	221798	50879	3640	5777	253301

Source: NCRB.

Conviction Rate = (Cases Convicted) / (Cases in which Trials Completed) x 100

The States of Meghalaya, Mizoram, Nagaland and UTs of Andaman & Nicobar Islands, Ladakh and Lakshadweep have registered zero cases convicted, acquitted and pending trials under the Act for the year 2020,2021,2022,2023 and 2024.

State/UT-wise Cases Registered (CR), Cases Convicted (CON), Cases Acquitted (CAQ) and Cases Pending Trial at the end of the year (CPTEY) under Crime against Scheduled Castes during 2022-24													
SL	State/UT	2022				2023				2024			
		CR	CON	CAQ	CPTEY	CR	CON	CAQ	CPTEY	CR	CON	CAQ	CPTEY
1	Andhra Pradesh	2315	42	1008	7221	2022	27	837	7836	1818	24	967	8114
2	Arunachal Pradesh	0	0	0	2	0	0	0	2	1	0	0	3
3	Assam	14	0	0	21	5	0	0	25	7	0	2	28
4	Bihar	6509	146	193	58112	7064	180	419	65884	7549	262	464	71040
5	Chhattisgarh	323	253	74	1617	250	76	93	1699	268	42	97	1866
6	Goa	8	0	2	29	4	0	1	31	1	0	2	29
7	Gujarat	1279	12	258	12971	1373	46	571	13629	1304	45	758	14036
8	Haryana	1633	54	226	3118	1539	68	284	3568	1076	55	248	3910
9	Himachal Pradesh	209	5	50	768	227	14	123	732	244	7	134	740
10	Jharkhand	674	28	109	2570	604	36	82	2730	566	89	122	2911
11	Karnataka	1972	15	1083	10466	1914	24	1074	11064	2014	25	766	12033
12	Kerala	1050	50	471	4573	1128	110	690	4653	1064	97	792	4590
13	Madhya Pradesh	7733	902	2782	34405	8232	1055	3369	37533	7765	1263	2091	41551
14	Maharashtra	2741	89	908	14504	3024	88	887	16269	3217	75	732	18223
15	Manipur	0	0	0	3	0	0	0	3	1	0	0	3
16	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0
17	Mizoram	5	0	0	5	0	0	0	5	2	0	0	7
19	Odisha	2902	40	208	19047	2696	2	539	21279	2704	11	91	23869
20	Punjab	162	11	25	373	116	6	33	429	166	2	32	462
21	Rajasthan	8752	631	681	21538	8449	1560	751	22470	7008	474	571	24469
22	Sikkim	3	1	1	3	0	0	0	5	1	1	0	4
23	Tamil Nadu	1761	138	512	6405	1919	115	830	6941	1777	81	596	7774
24	Telangana	1787	44	848	6879	1709	36	813	7167	2058	40	1027	7670
25	Tripura	2	0	0	2	0	0	0	2	0	0	0	3
26	Uttar Pradesh	15368	3168	677	75847	15130	2990	1034	85052	14642	3150	1108	93263
27	Uttarakhand	114	0	1	490	102	8	4	556	153	10	10	663
28	West Bengal	104	0	56	900	102	1	32	949	116	1	49	986
29	A&N Islands	0	0	0	0	0	0	0	0	0	0	0	0
30	Chandigarh	4	0	1	4	3	1	0	4	5	0	0	5
31	D&N Haveli and Daman & Diu	0	0	2	1	1	0	0	1	2	0	0	4
32	Delhi	130	0	13	508	128	30	52	529	133	3	7	662
33	Jammu & Kashmir	6	0	0	5	21	0	0	10	19	0	0	12
36	Puducherry	9	0	0	41	4	0	0	43	4	0	0	45
	TOTAL	57569	5629	10189	282428	57766	6473	12518	311100	55685	5757	10666	338975
Source: NCRB													
Conviction Rate = (Cases Convicted) / (Cases in which Trials Completed) x 100													
The States of Nagaland and UTs of Andaman & Nicobar Islands, Ladakh and Lakshadweep have registered zero cases convicted, acquitted and pending trials under the Act for the year 2020,2021,2022,2023 and 2024.													

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Annexure- II

Details of State/UT wise Exclusive Special Courts established under SC/ST (PoA) Act, 1989

Sl. No.	State / UT	Exclusive Special Courts
1	Andhra Pradesh	01
2	Bihar	14
3	Chhattisgarh	11
4	Gujarat	16
5	Jharkhand	02
6	Karnataka	11
7	Kerala	7
8	Madhya Pradesh	11
9	Maharashtra	03
10	Odisha	03
11	Punjab	02
12	Rajasthan	31
13	Tamil Nadu	21
14	Telangana	10
15	Uttar Pradesh	74
	TOTAL	217
